had been .done (hough one year had elapsed. Another widow, Mrs. Leela Laksh-mana of Tiruchi, was given only three acres of uncultivable land. Mrs. Krishna-veni of Katpadi was allotted jungle land and was running from pillar to post to obtain a loan of Rs. 5,000 promised by the State Government when the banks are giving liberal loans. But it is not being given in this case.

Lt-Gen. Candeth and Maj. General Vasishta agreed that instances like these would only act as deterrents to young, enthusiastic men volunteering to join the defence forces. It is a very slanderous and serious opinion expressed by senior military personnel. I request, through you, to the Minister that this should be brought to the notice of the Defence Minister and some action should be taken immediately on the demands made at Nasik by the various war widows, 300 of them, gathered there. 1 P.M.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) : As far as the question of pension is cJ.ie-med, whatver has been assured has been given.

SHRI A. G. KULKARNI : Forty rupees..

SHRI OM MEHTA : L do not know what the rules are. Our Defence Minister has said that liberal pension has been given to all of them under rules. If there are any cases of inordinate delay, he can bring them to the notice of the Defence Minister and he will look into them.

SHRI A. G. KULKARNI : Mr. Candeth has brought it to the notice of the Government. Why should I do it?

THE CODE OF CRIMINAL PROCE-DURE (AMENDMENT) BILL, 1972

SHRI A. N. MULLA (Uttar Pradesh) : Sir, I move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

The question was put and the motion was adopted.

SHRI A. N. MULLA : Sir, I introduce the Bill.

THE CONSTITUTION (AMEMDMENT) BILL, 1972 (TO AMEND ARTICLE 39)

श्री ओइम् प्रकाश त्यागी (उत्तर प्रदेश): श्रीमन्, मैं भारत के संविधान का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति चाहता हूं।

The question was put and the motion was adopted.

SHRI O. P. TYAGI : Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1972 (SUBSTITUTION) OF ARTICLE 220

श्री ओइम् प्रकाश त्यागी: श्रीमन् मैं भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता हूँ।

The question was nut and the motion was •dopted.

SHRI O. P. TYAGr : Sir, I introduce the Jill.

THE CONSTITUTION (AMENDMENT) BILL, 1972 (INSERTION OF NEW ARTICLE 137A).

श्री ओइम्प्रकाश त्यागी: श्रीमन्, मैं भारत के संविधान का और संशोधन करने वाले विधेयक की पुरःस्थापित करने की अनमति चाहता हैं।

The question was pur ami the motion was adopted.

SHRI O. P. TYAGI : Sir, T introduce the Bill.

MR. DEPUTY CHAIRMAN : The House stands adjourned till 2-30 P.M.

The House then adjourned $i \leq f$ lunch at two minutes past one of the clock.